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* IN THE HIGH COURT OF DELHI AT NEW DELHI

% *Date of Decision: 03rd February, 2026*

+ CRL.M.C. 881/2026&CRL.M.A. 3521/2026

SUBHASH CHAND ALIAS SUBHASH CHANDER AND ORS

.....Petitioner

Through: Ms. Sonia Saini with Mr. Sushil Lohia, Advocates along with petitioners in person.

versus

STATE NCT OF DELHI AND ANR

.....Respondent

Through: Mr. Sunil Kumar Gautam, APP with Ms. Faayza Anam Ali, Advocate for R-2 along with respondent in person.

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN
JUDGMENT (oral)

1. Petitioners herein seek quashing of FIR No. 54/2024 dated 31.01.2024, registered at P.S. Dwarka North, under Sections 498A/406/377/34 IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.

2. The marriage between complainant (respondent No.2 herein) and petitioner No.1 was solemnized on 21.11.2021, as per Hindu rites and ceremonies. However, due to certain temperamental differences, the parties could not live together and started living separately w.e.f. February, 2023.

3. On account of such matrimonial discord, a complaint was lodged by respondent No.2, which resulted into registration of the abovesaid FIR which was, *inter alia*, for commission of offence under Section 377 IPC also.



4. Though, chargesheet has already been filed, charges are yet to be ascertained.
5. When the abovesaid criminal case was taken up by learned Magisterial Court, the matter was referred to mediation and, fortunately, the parties have arrived at amicable settlement. The settlement has taken place under the *aegis* of *Counseling Cell, Family Court, Dwarka Court Complex, Delhi* on 01.02.2025.
6. Both the parties have agreed to part ways in a graceful manner.
7. Broad terms of settlement are contained in *Memorandum of Settlement* dated 01.02.2025 and it is also submitted that all other matters between the parties have already been withdrawn and parties have already obtained divorce by way of mutual consent on 18.12.2025.
8. As per the terms of settlement, petitioner No.1 has agreed to return jewellery articles of respondent No.2 and would pay Rs.10 lacs towards full and final settlement to her, *in lieu* of alimony, *istridhan*, maintenance for self (past, present and future).
9. Respondent No.2 submits that a sum of Rs. 6 lacs has already been received and the balance amount of Rs. 4 lacs has been received today by way of demand draft bearing no. 003833 dated 31.12.2025 drawn on HDFC Bank.
10. She submits that though some clothes of her had not been returned by the petitioner but in lieu thereof, she has received a sum of Rs. 15,000/- today through online mode.
11. Parties are present in Court and the Court has interacted with them.
12. Upon query, respondent No.2 has reiterated the terms and conditions of the settlement and submits that in view of such settlement, she is no longer interested in pursuing with instant FIR.



13. The Investigating Officer (I.O.) and learned counsel for respondent is present and duly identifies her.
14. In view of the settlement arrived at between the parties, continuing with criminal proceedings would serve no useful purpose, especially, when dispute does not involve any public interest and is, primarily, private in nature. In any case, even the complainant does not wish to press any charges against the petitioners.
15. Accordingly, exercising inherent powers vested in this Court under Section 528 of the BNSS, it is deemed appropriate to quash the instant FIR.
16. Consequently, to secure the ends of justice, FIR No. 54/2024 dated 31.01.2024, registered at P.S. Dwarka North, under Sections 498A/406/377/34 IPC along with all consequential proceedings emanating therefrom, is hereby, quashed.
17. The petition stands disposed of in aforesaid terms.
18. Pending application also stands disposed of.

**(MANOJ JAIN)
JUDGE**

FEBRUARY 3, 2026/sw/js